DR. SHRIMATI SEETA PARMA-NAND: Is the hon. Minister aware that the majority of the people in the country are not in favour of the Rhythm method and that it is no1 practicable?

RAJKUMARI AMRIT KAUR: I have no such information in my possession

DR. D. H. VARIAVA: May I know if there are any statistics about lowering of births after the adoption of this family planning for about 2 or 3 years?

RAJKUMARI AMRIT KAUR: No statistics can be arrived at after one year.

DR. SHRIMATI SEETA PARMA-NAND: How long will the Government take to decide whether they are going to experiment with the Rhythm method or take to some other method?

### (No reply.)

\*300. [The questioner (Moulana M. Faruqi) was absent. For answer, vide vol. 1974 infra.]

\*301. I The questioner (Maulana M. Faruqi) was absent. For answer, vide col. 1975 Infra.]

# FACILITIES TO THE WORKERS OF THE IRON MINES AT BARA JAMDA

+ \*302. SHRI KISHORI RAM: Will the Minister for LABOUR be pleased to state whether the workers in the

fOriginal notice of the question received in Hindi as given below: —

# बड़ा जामदा की लोहे की खानों के मजबूरों के लिए सुविधायें

\*३०२. श्री किशोरी राम : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि क्या सिंह भूमि जिले के नोवा मुन्डी थाने के ग्रन्तांगत बड़ा जामदा को लोहे की खानों के मजदूरों के लिए, इण्डयन माइन्स ऐक्ट, १९५२ के उपबन्धों के अनुसार निवास स्थान, पीने के पानी तथा चिकित्सा की सुविधाओं का प्रबन्ध किया गया है, और यदि नहीं तो क्यों नहीं?

## to Questions

iron mines at Bara Jamda within Noamundi Police Station in Singh-bhum District have been provided with housing accommodation, drinking water arrangements and medical aid as required under the provisions of the Indian Mines Act, 1952; and if not, why not?

भाम उप मंत्री (श्रीं आखिद अल्डी)ः इस संबन्ध में जानकारी प्राप्त की जा रही है जो कि आने पर राज्य सभा में पेश कर दी जायगी।

श्री किशोरी रामः क्या सरकार की स्रोर से इस प्रवन्ध के सम्बन्ध में कुछ जांच कराई गई है?

श्री आविद अली : कुछ जांच तो पहले हुई थी लेकिन जो बातें पूछी गई हैं उनके बारे में इस वक्त हमारे पास जानकारी नहीं है ।

### ADVANCES FOR THE AIR INDIA INTERNATIONAL

\*303. DR. R. P. DUBE: Will the Minister for COMMUNICATIONS be pleased to state:

(a) whether the advances amounting to Rs. 136 lakhs given to the Air India International Ltd., during the years 1952-54, as mentioned at page 10 of the Report of the Ministry of Communications for the year 1953-54, are repayable with interest;

(b) if so, the rate of interest charged on those advances; and

(c) the number of years in which those advances are repayable?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a), (b) and (c). It has been decided that funds provided for the acquisition of assets should be treated as capital and